

**GOVERNMENT OF INDIA
FOOD PROCESSING INDUSTRIES
LOK SABHA**

UNSTARRED QUESTION NO:6131
ANSWERED ON:05.05.2003
IMPORT OF FRUITS JUICE AND KETCHUPS
RAMESH CHENNITHALA

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether import of fruits, juice, ketchups, meat products etc. are freely allowed despite ample potential for substantial production of the same in the country;
- (b) if so, the reasons therefor;
- (c) whether the Government has assessed the impact of such imports in domestic food processing units; and
- (d) if so, the steps that have been taken to protect domestic sector?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI N.T. SHANMUGAM)

(a) & (b): As per extant EXIM Policy, fruits and processed food such as juices and ketchup, etc. are allowed to be freely imported subject to their compliance with the provisions of relevant laws, orders and rules in respect of each, for the time being in force.

(c) & (d): The impact of such imports on domestic industry is regularly monitored. Wherever necessary, action under relevant provisions of EXIM Policy is taken to protect interests of domestic food processing sector.